

- 1 -

HP STATE POLLUTION CONTROL BOARD
BELOW BCS, PHASE-III, NEW SHIMLA (H.P.)

No. PCB-OA No. 963/2019-

389

Dated: 7.1.2020

From: Member Secretary

To

✓ The Registrar General
Hon'ble National Green Tribunal
Faridkot, Copernicus Marg, New Delhi-110001

Subject: Compliance/Joint Inspection report in OA No. 963/2019 titled as Justice M.R. Verma, Judge (Retd.) V. State of Himachal Pradesh pending before the Hon'ble NGT.

Sir,

Kindly refer to order dated 01.11.2019 passed by the Hon'ble National Green Tribunal in the aforementioned matter wherein following direction has been passed:-

".....Grievance in this application is against dumping of debris in forest land and stream causing damage to the environment at Kasumpti, Shimla in the course of construction of Danpat Sareya-Galah road in sub Tehsil Jalog Sunni, District Shimla H.P.

Let the Himachal Pradesh Pollution Control Board (State Board) look into the matter and take appropriate action in accordance with law and furnish actual action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in."

In this connection, it is submitted that the road construction site i.e. *Danpat Sareya-Galah road in sub Tehsil Jalog Sunni, District Shimla H.P.* was inspected on 13.12.2019 by the Regional Officer, HPSPCB Shimla. During inspection, following officials of concerned Departments were also associated:- 1) Er. Sudhir Gupta, Executive Engineer, HPPWD, Division Dhamsi, District Shimla H.P. 2) Sh. Seran Das, Block Officer, Forest Range Sunni, 3) Sh. Bhoop Ram Thakur, Naib Tehsildar, Jalog, Distt. Shimla H.P.

The Inspection report has been received from the Regional Officer, HPSPCB Shimla, on 06.01.2020. The copy of the (Action Take Report alongwith the photographs is annexed as **Annexure R-1**)

As per recommendations in the inspection report, the shortcomings have been conveyed to HPPWD Department for taking mitigative and remedial actions. The State Board has also asked the HPPWD authorities to fix the responsibility of the contractors for reclamation of approved muck dumping sites as per rules and also penalise them. The copy of direction/communication dated 03.01.2020 is annexed as **Annexure R-2**.

It is further submitted that, the Forest Department authorities have also submitted action taken report and have informed that for the muck dumping in forest land, damage report has already been prepared and the penalty has been imposed to the tune of rupees Rupees twenty two thousand and four hundred only (Rs. 22,400/-) upon the erring contractors. (copy(s) of action taken report of Forest Department and D.R. are annexed as **Annexure R-3 collectively**).

Copy of Report is enclosed herewith which may kindly be taken/placed on record please.

Yours faithfully,


(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla

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- 3 -

ANNEXURE - R-1

H.P. STATE POLLUTION CONTROL BOARD,
"HIM PARIVESH", PHASE - III, NEW SHIMLA - 171009
Phone No. - 0177-2673274

No. PCB/ROS/ O.A. No. 963/2019/19- 2143

Dated: 6/01/2020

To

The Member Secretary,
H.P. State Pollution Control Board,
Phase-III, New Shimla, H.P. 171009.

Subject:- Regarding OA. No. 963/2019 titled as Justice M.R. Verma Judge (Retd.) v/s State of H.P. pending before the Hon'ble NGT Delhi.

Sir,

This is in reference to your letter No. PCB/ROS/O.A. No. 963/2019-27481 dated 21.12.2019 on the subject cited above.

In this context, the site has been inspected on dated 13.12.2018 by the committee constituted comprised the following member i.e.:-

- 1) Er. Sudhir Gupta, Executive Engineer, HPPWD, Division Dhamsi, District Shimla, H.P.
- 2) Sh. Seran Das, Block Officer, Range Sunni, Distt. Shimla, H.P.
- 3) Sh. Bhoop Ram Thakur, Naib Tehsildar, Distt. Shimla, H.P.
- 4) Er. Pradeep Moudgil, AEE, Regional Officer, HPSPCB, Shimla, H.P.

The committee has observed that the work awarded for "construction of Danpat Sareya - Galah Road in Tehsil Jalog, Sunni, District Shimla, H.P." for proposed 9.0 KM to Private Contractor (M/s Umar Construction Co., Village Dinak, PO Kanaid, Tehsil Sunder Nagar, Distt. Mandi, HP) by H.P. Public Works Department.

The excavation, cutting, filling, primary alignment & leveling of the Road has been observed completed. No metalling work has yet been started. As per detailed project there is one dumping site shown by the concerned officer Public Works Department for handling & disposal of muck, which is found washed away due to rains.

During the course of inspection, the dumping of muck has been observed along the road mainly in the last three kilometers in private and forest land (Photographs are enclosed as Annexure-I). Trees were observed uprooted along the road excavation and muck dumping area.

Some retaining wall to handle the total generated muck for muck protection works also observed along the road but that seems insufficient.

The check dams provided by the forest department in the nearby "Nallah" and there is need to provide the more construction of protection work along the geographic depression/ non perineal streams.

The HP Forest Department authorities informed that, for the muck dumping in forest land Damage Report had already been imposed a penalty for amounting to Rs. 22,400 (Rupees Twenty Two Thousand and Four Hundred only) upon the contractor (Copy Enclosed).

P.T.O.

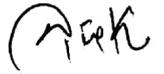
The letters/directions has also been issued to the HP, PWD, Gram Division, Dhama & to the Divisional Forest Officer, Himachal Pradesh Forest Department, Shimla Forest Circle, Mist Chamber, Khalini, District Shimla, H.P. vide this office letter No. PCB/ROS/O.A. No. 963/2019-2019-2129-30 dated 03.01.2020 as following:-

1. The Project Proponent shall ensure protection of muck by providing retaining structure along the road.
2. The Project Proponent shall lift the muck (wherever possible) and whenever it is not feasible to lift the muck, the proponent shall provide retaining structure to contain the dumped muck. Further the Project Proponent shall convey bio-remediation of the dumping sites.
3. The HPPWD authorities shall fix the responsibility of the contractor for reclamation of approved muck dumping sites as per rules and shall also penalize them under the provisions of Construction and Demolition Rules, 2016.

Submitted for perusal and information please.

Encl:- As Above.

Yours faithfully



(Er. Lalit Kumar),
AEE, Regional Officer,
H.P.PCB, R.O. Shimla.

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Inspection Report

This is in reference to Hon'ble National Green Tribunal order dated- OA No. 963 of 2019 titled as M.R. Verma Judge (Retd.) Vs. State of HP regarding indiscriminate muck dumping in forest land and stream/nallahs at Sareyah – Galah Road, Jalog, Sub-tehsil Sunni, Distt. Shimla wherein it has been directed that, ""

In compliance to above mentioned orders of Hon'ble NGT a Joint Inspection of site in question has been conducted on 13-12-2019 by the officers as per detail given below:

- 1) Er. Sudhir Gupta, Executive Engineer, HPPWD, Division Dhami, Distt Shimla.
- 2) Sh. Bhoop Ram Thakur, Naib Tehsildar, Jalog, Distt. Shimla
- 3) Sh. Saran Das, Block Officer, Forest Range Sunni, Distt. Shimla
- 4) Er. Pradeep Moudgil, AEE, Regional Officer, HPSPCB, Shimla
5. Er. Deepak Dogra, JEE, HPSPCB, Shimla

During inspection residents of village were also present.

The Dhanpar Sareha – Galah Road is newly constructed road and construction work of road started in 09-04-2016. As per DPR total length of road is about 9.00 km (0/00 to 9/195) comprising of formation cutting, retaining wall, breast wall, cross drainage work, katcha unlined surface drain, PCC Parapets, sign board and wire crate work of dumping. The work has been awarded by the HPPWD to Private Contractor (Umar Construction Co., Village Dinak, PO Kanaid, Tehsil Sunder Nagar, Distt. Mandi, HP) and excavation/cutting work is observed completed. FCA clearance of road has already been obtained by the competent authority. Muck dumping at designated site was also found.

It has been observed that the designated muck dumping site was found along the non-perineal nalla and same has been washed away due to heavy rains. During inspection, muck and stone spillage has been observed along the road. No protection measures for muck, no designated dumping site for the muck was observed mainly in last three kilometres approximately. The dumping of muck has been found in the private land and in forest land. The trees were found uprooted along the road excavation and muck dumping activities.

Some retaining/muck protection works also observed along the road but that seems insufficient at various locations.

It is also informed to the committee by the concern PWD officers that during the primary stage of the road construction the muck was also being used by the contractor in the levelling of the road and same also been observed during visit.

The check dams provided by the forest department in the nearby "Nala" and there is need to provide the more construction of protection work along the geographic depression/ non perineal streams.

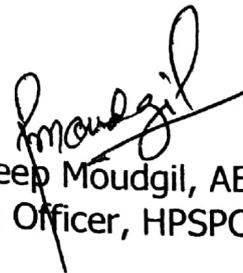
HP Forest Department authorities informed that, for the muck dumping in forest land, the Damage Report has already been filed for the amount of rupee 22,400/- imposed upon the contractor.

Recommendations: -

- 1) The Project Proponent shall ensure protection of muck by providing retaining structure along the road.
- 2) The Project Proponent shall lift the muck (wherever possible) or shall ensure bio-remediation of the same.
- 3) HPPWD may submit the details of the project regarding generation of and disposal of muck.
- 4) The HPPWD authorities shall fix the responsibility of the contractor for reclamation of approved muck dumping sites as per rules and shall also penalise them under the provisions of Construction and Demolition Rules, 2016.
- 5) The Forest Department ensure the no construction of the road in the forest land and may also monitor the cutting/felling of tree with the road construction work.



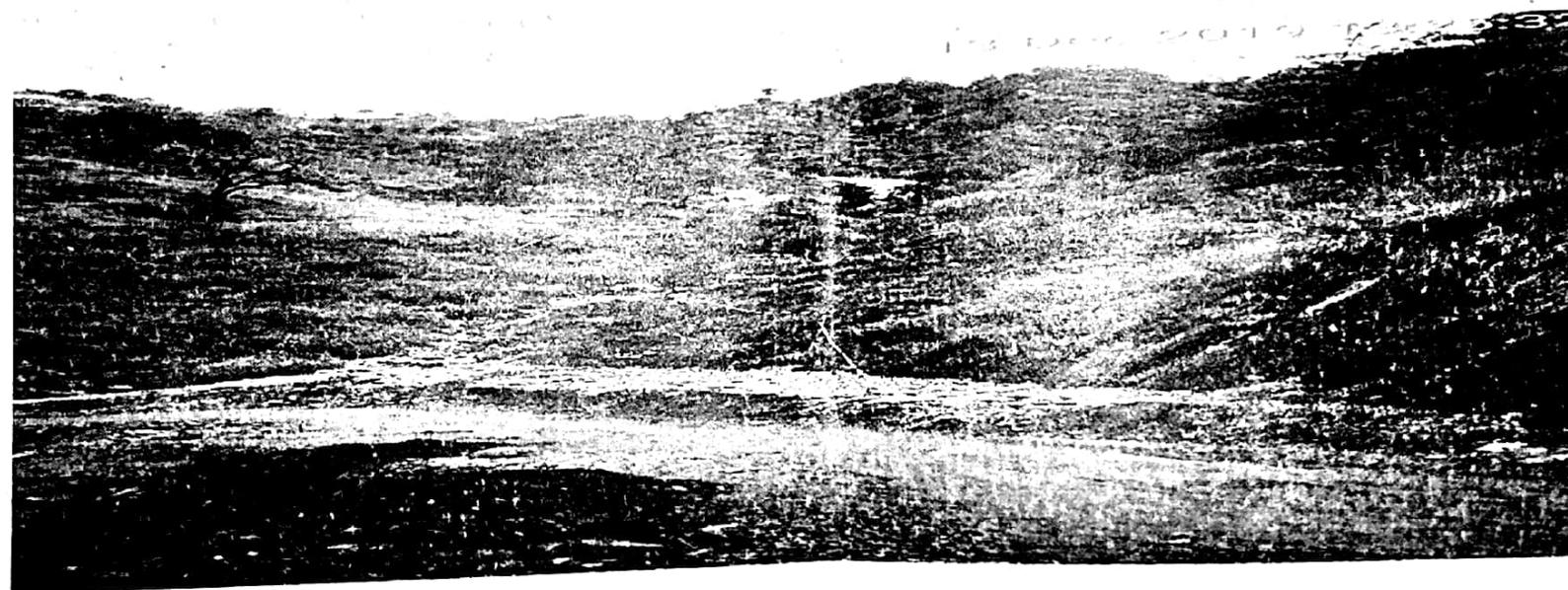
Er. Deepak Dogra, IEE
Regional Officer, HPSPCB, Shimla



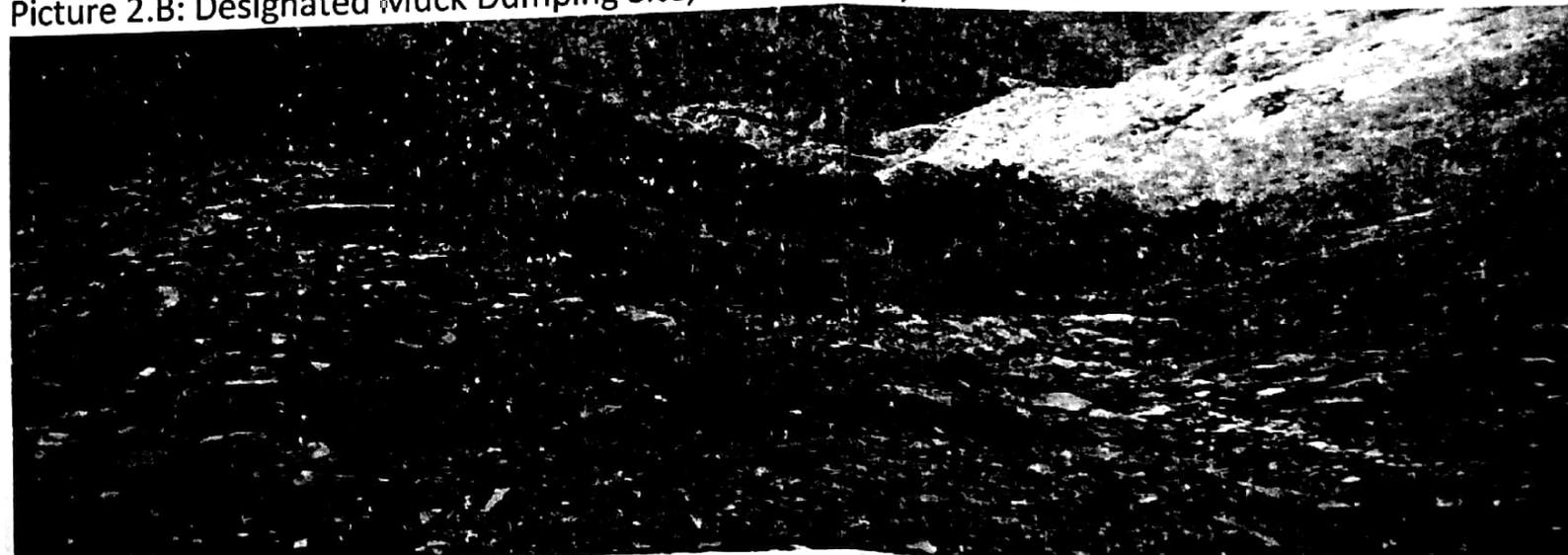
Er. Pradeep Moudgil, AEE,
Regional Officer, HPSPCB, Shimla



Picture 2.A : Designated Muck Dumping Site



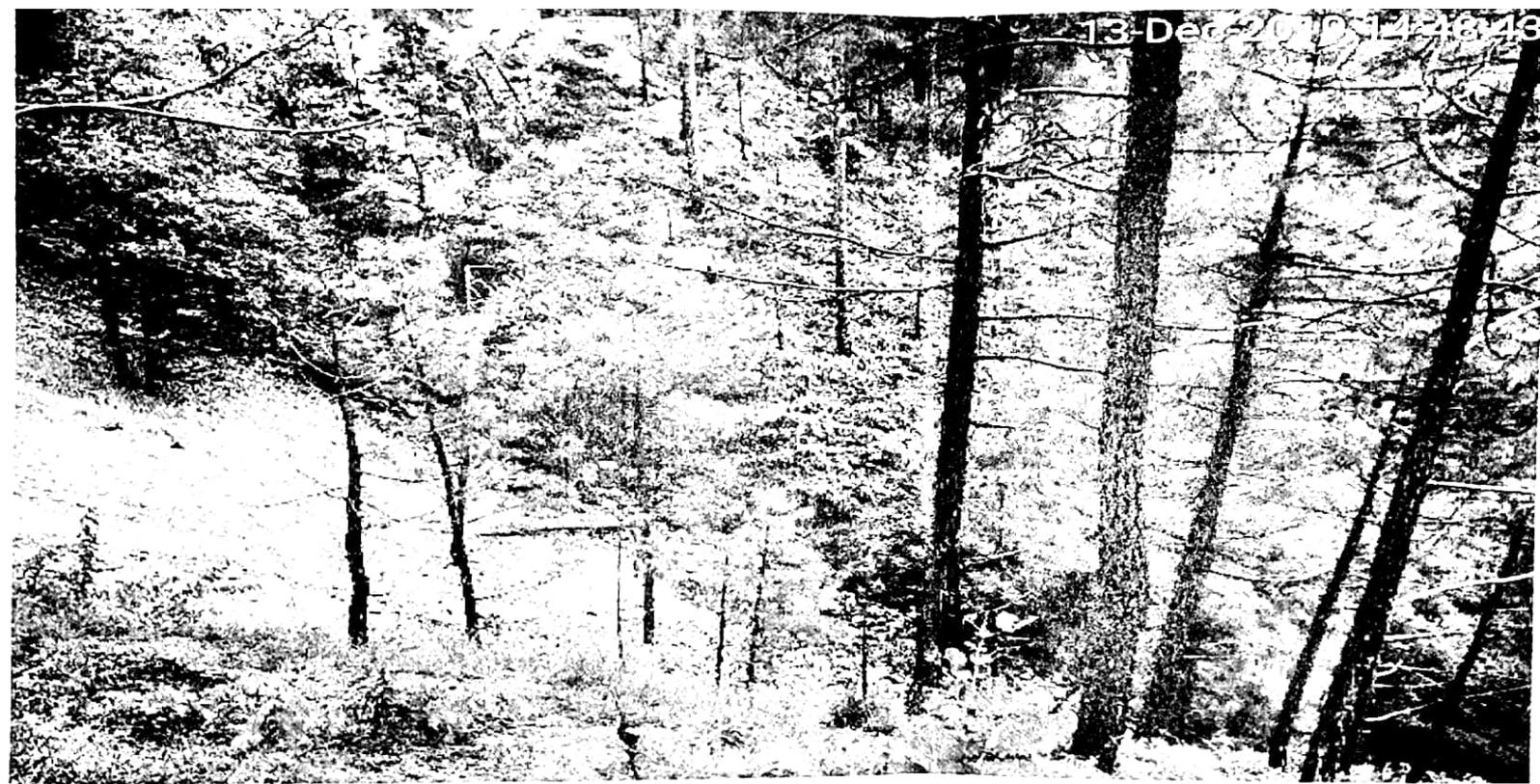
Picture 2.B: Designated Muck Dumping Site, washed away with Rain.

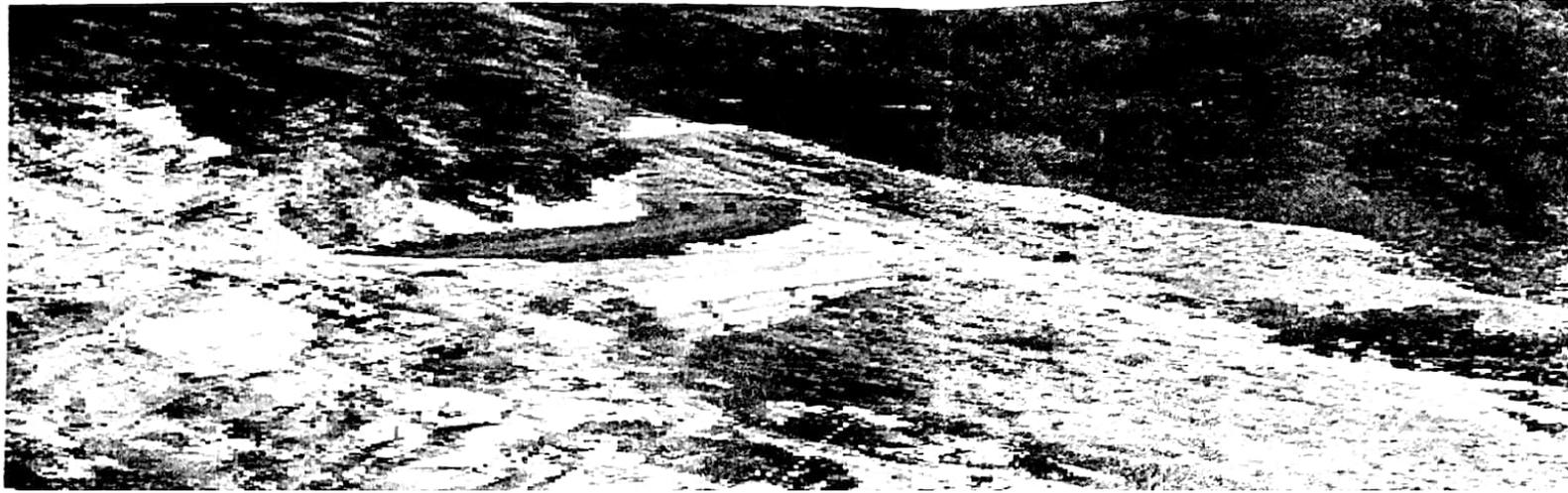


13-Dec-2019 14:39:30



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H.P. STATE POLLUTION CONTROL BOARD,
"HIM PARIVESH", PHASE - III, NEW SHIMLA - 171009
Phone No. - 0177-2673274

No. PCB/ROS/ O.A. No. 963/2019/19- 2129-30

Dated: 03/01/2020

To

The Executive Engineer,
 Public Works Department,
 Gramin Division Dhamsi,
 Pin-171103

Subject:- Action taken/compliance w.r.t. Joint Inspection conducted on dated 31.12.2019 in view of O.A. No. 963/2019 titled as Justice M.R. Verma, Judge (Retd.) v/s State of H.P. & Ors. pending before Hon'ble NGT.

Sir,

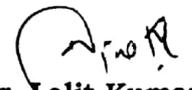
This is in continuation to this office letter No. PCB/ROS/O.A. No. 963/2019/2019-2566 dated 27.12.2019 on the subject cited as above.

In this context, the information sought vide above referred letter is still awaited. In addition to this you are also requested to ensure the following:-

1. The Project Proponent shall ensure protection of muck by providing retaining structure along the road.
2. The Project Proponent shall lift the muck (wherever possible) and whenever it is not feasible to lift the muck, the proponent shall provide retaining structure to contain the dumped muck. Further the Project Proponent shall convey bio-remediation of the dumping sites.
3. The HPPWD authorities shall fix the responsibility of the contractor for reclamation of approved muck dumping sites as per rules and shall also penalize them under the provisions of Construction and Demolition Rules, 2016.

You are hereby again requested to provide the information stated as above within 2 days, so that it could be appraised to Hon'ble NGT well in time.

Yours faithfully


 (Er. Lalit Kumar)

AEE, Regional Officer,
 H.P.PCB, R.O. Shimla

Copy to:-

The Divisional Forest Officer, Himachal Pradesh Forest Department, Shimla Forest Circle, Mist Chamber, Khalini, District Shimla, H.P. 171002 again requested w.r.t. letter No. PCB/ROS/O.A. No. 963/2019/2010-2567 dated 27.12.2019 to provide the information of the action taken w.r.t. dumping of muck in forest area, protection provided to reclaim the land and damage report if any.


 (Er. Lalit Kumar)

AEE, Regional Officer,
 H.P.PCB R.O Shimla

19

ANNEXURE - R-3

No. 8160
Himachal Pradesh Forest Department

Dated Shimla-2 the, 04-01-2020

From: Divisional Forest Officer,
Shimla Forest Division,
To: AEE, Regional Officer,
HP State Pollution Control Board,
Him Parivesh, Phase-II,
New Shimla-9,
Subject: Action taken/compliance w.r.t Joint inspection conducted on
dated 13.12.2019 in view of OA No. 963/2019 titled as Justice MR
Verma, Judge (Retd.) Vs State of HP & Ors pending before Hon'ble
NGT.

Sir,

Refer to your office letter No. PCB/ROS/OA No.963/2019/2019-2567 dated 27.12.2019 on the subject cited above.

2. In this regard it is informed that the road was constructed by the HPPWD Division Dhama from Danpar Sandoa to Galah road under Forest Conservation Act, 1980 as approved by the Government of India vide its letter No. 9 HPB/462/2011-CHA/68 dated 12.04.2016 and Himachal Pradesh Government order No. FFE-B-F (2)-2/2016 dated 04.05.2016 (copy enclosed). During the construction of the damage caused to the forest by cutting and excavation of earth unscientific and unsystematic way. 64 M³ debris/muck was found to have been thrown illegally in the forest land which caused damage to the forest vegetation. As a result 3 numbers damage reports were chalked against Sh. Ramesh Kumar, S/o Nihal Singh, Village Dinakara, PO Kanaid, Tehsil Sunder Nagar District Mandi, Sh. Sakil Mahamud, Village Dinakara, PO Kanaid, Tehsil Sunder Nagar District Mandi and Sh. Naresh Kumar S/o Sh. Ram Krishan VPO Salvana, Tehsil Sunder Nagar, District Mandi HP the worker / agent of the contractor to whom this work has been awarded by the HPPWD. All these damage reports has been compounded and a sum of Rs 22400/- have been imposed to the contractor as compensation. The copy of the report so submitted by the Range Forest Officer Bhajji is also enclosed for taking further necessary action at your end please.

Encl As above:


Divisional Forest Officer,
Shimla Forest Division,
Ph. No. 0177-2623412

No. 415/13
13

MP Forest Deptt

21-27-12-19

Divisional Forest Officer,
Dy. No. 5806
Date 30-12-2019
Shimla Forest Division,
Shimla-2

From:- Ro Bhajji

To:- DFO Shimla

Subject:- O.A. No 963/2019 - Action report thereof

Memo

Kindly refer to your office memo no 6737 dt-21/12/19

In this regard it is submitted that a road was constructed from Dampat to Galah under FCA-1980 (approved) by PWD Sub-Division Jalog. The road has been approved under FCA 1980. While constructing the road, some excavated soil was thrown in 11-7 Sandwa and 11-8 Galah; by PWD Contractor. Therefore, Damaged

Report No- 130/082 dt 27-11-18 = 16 m³

Damge report No- 130/082 dt 17-8-18 = 20 m³

Damge report No- 130/087 dt 25-11-19 = 28 m³

Total :- 64 m³

Amounting to Rupees - 22400/- has been realised from the PWD contractor for throwing about 64 m³ excavated soil in the forest. (The photo copy of damage reports are enclosed. It is also, submitted that a joint inspection was conducted on 13-12-19 alongwith PWD and Revenue staff and staff of HPS PCB. The report is submitted for info information & further action.

Recd.
(2) J. J. J.
30/12/19

Range Forest Officer

1-18dt 30-1-18 Gondog Beat
Compound the case with
Submitted period

- 14 -

कमा जंगलात हिमाचल प्रदेश

[Signature]

रिपोर्ट नं० 082 E.O. Bhaju

वरियां वनविभाग बेताम रमेश कुमार बल्लु निहाल सिंह
साकिन दिनाकरार। परगना जुम जुम

गली, वनपरिक्षेत्र गजजी

मुवरखा 27-01-2018

सन् १९ 0/L

दौरा 1 वजे जंगल U-7 सन्दोषा को गश्त की गई

कसल जेल नुकसान पाया। दौराने गश्त उपरोक्त लिखित
अवेध रूप से मलवा प्रथा गथा वाद दान वीन पता चला
न नं० कि यह मलवा के फार कीले कर ने दनपड से गलाह
वाली सडक की गज से फैला है। सोका पर 16 म
कि पात्रा अपराही ने अपना जुम जाना तथा
जो देने के तयाह।

गर गिरफ्तार हुआ। मुवरखा

सन् १९

[Signature]

[Signature]
29/1/18

[Signature]
Harko sandrebeat

इकवाल नामा मुलजिम

हम रमेश कुमार S/O श्री निहाल सिंह
रुबरुए गम्हान जेल
मु दरजा रिपोर्ट नं० 082 से इकवाल करता है/करते है।
हमें को जंगल U-7 सन्दोषा जाए मौसमा करते हुए/करते
हम वन रक्षक सन्दोषा ने गिरफ्तार किया है कि
न ऑफिसर जंगलात के पास ब्रजदाय
वजा बजाए मुकहमा फौजदारी के फैसला जुम जेर दफा
न ऐक्ट नं० 1997 करवाने के लिए रजामन्द
। मुवरखा 27-01-2018

[Signature]
हस्ता भर मुलजिम

रमेश कुमार पुत्र श्री
निहाल सिंह वीरविदिगमरा
S/O रमेश कुमार तं सुन्दर
नगर जिला मण्डल है

मिजन्द

प्रेम धान पुत्र स्व० श्री गवाह
जालम राम गोब सन्दोषा
तं सुन्दर

मानतनामा सुपुदगी माल गिरफ्तार शुदा महकमा जंगलात
मुवरखा को गाडे ने हस्ब जेल माल
का जुम मेरे सुपुद किया जो बवक्त तल्बी पेश किया जायेगा।
।म मेरे रुबरु हाजिर था/मुलजिम हाजिर नहीं था।
तफसील माल

20-2841-19 Sandog Bort
Compound the case with in
stipulated period
जमा जंगल हिमाचल प्रदेश

- 16 -

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रिपोर्ट नं०

0270 Bhaji

रिया बन विभागा बनाम नरेश कुमार वल्ल राम कुंठा

साकिन सलवाना परगना

जुम (1)

1, व०प० अ० भज्जी

वरखा 25-11-2019

सं० १६

न जंगल D-20 की गश्त की गई
लम्बीधार

ला जेल नुकसान पाया। दौरान गश्त उपरोक्त
न साथ निम्नोधीन सड़क बनपड से गलाह
के साथ जंगल D-20 लम्बीधार में 28m
का पाया गया वाद छानवीन पता चला कि यह
उपरोक्त द्वारा काया है। उपरोक्त व्यक्ति
को यह तथा उसने अपना जुम कबूल किया।
जा पना को लेया गया। मुवरखा। सं० १६
गिरफ्तार हुआ। मुवरखा। सं० १६

Hicel

Bans
By Himanshu

Harikrishan

इकबाल नामा मुलजिम

मै/हम नरेश कुमार कुंठा श्री राम कुंठा लुवरुए गवाहन जेल
जुम मुं दरजा रिपोर्ट नं० ०१५५ से इकबाल करता हूँ/करते हैं।
मुझे/हमें को जंगल D-20 लम्बीधार जाए मौसुमा करते हुए/करते
हुओं/हम बन रज्जक सन्देशा ने गिरफ्तार किया है कि
मै/हम ऑफिसर जंगलात के पास बजदाय
मुआवजा बजाए मुकद्दमा फौजदारी के फैसला जुम जेर दफा
इंडियन ऐक्ट नं० ४५४/१९२७ करवाने के लिए रजामन्द
हूँ/हैं। मुवरखा 25-11-2019

(Signature)

हस्ता भर मुलजिम
नरेश कुमार कुंठा श्री राम
कुंठा VPO सलवाना त०
कुन्दर नगर जिला मन्डी
दि० प्र०

गवाह

गवाह

अमानतनामा सुपुदंगी माल गिरफ्तार शुदा मुहकमा जंगलात
आज मुवरखा को गाड ने हस्ब जेल माल
मुतल्लका जुम मेरे सुपुदं किया जो बवकत तल्बी पेश किया जायेगा।
मुलजिम मेरे लुवरु हाजिर था/मुलजिम हाजिर नहीं था।
मुकद्दमा फौजदारी माल

17
199
हिमाचल प्रदेश सरकार
वन विभाग

File No.- FFE-B-F(2)-2/2016

Dated Shimla-171002, the 4-5-2016

Order

Sub :- Diversion of 4,6641 ha of forest land in favour of HPPWD for the construction of Danpar, Sandoa, Sarah Galah Road under NABARD (Km 0/00 9/195) within the jurisdiction of Shimla Forest Division, District Shimla, H.P.

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या 9-HPB 462/2011-CHA/ 68 दिनांक 12-04-2016 के परिणामस्वरूप, राज्यपाल हिमाचल प्रदेश उपरोक्त विषय में दर्शित 4,6641 हेक्टेयर वन भूमि को HPPWD को उपयोग के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान करते हैं।
वन भूमि की विधिक परिस्थिति नहीं बदली जाएगी।

- 1
- 2 प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार U-47 Jajhar में प्रयोक्ता एजेंसी से प्राप्त राशि से कुल 9.5 है० वन भूमि में पौधे लगाकर किया जाएगा। प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक से दो वर्षों के अन्दर पूर्ण किया जाना चाहिए।
- 3 मोटर मार्ग के निर्माण कार्य के पूर्ण होने के पश्चात् जहाँ-जहाँ सम्भव हो, प्रयोक्ता अभिकरण द्वारा अपने व्यय पर सड़क के दोनों ओर तथा Central Verge पर वन विभाग की देख-रेख में वृक्षारोपण तथा उसका 5 वर्षों तक रख-रखाव किया जाएगा।
- 4 एन.पी.वी. की दरों में अगर कोई बढ़ोतरी होती है तो प्रयोक्ता अभिकरण बड़ी हुई दरों पर एन.पी.वी. देने के लिए बाध्य होगा।
- 5 प्रयोक्ता अभिकरण द्वारा प्रस्तावित वन क्षेत्र के आस-पास मजदूरों /स्टॉफ के लिये किसी भी प्रकार का कैम्प नहीं लगाया जायेगा।
- 6 प्रयोक्ता अभिकरण वन विभाग की देख-रेख में प्रत्यावर्तित भूमि का RCC Pillars लगाकर सीमांकन करेगा जिन पर Forward तथा Back bearing भी अंकित किया जाएगा।
- 7 प्रयोक्ता अभिकरण के द्वारा निर्माण कार्य के दौरान स्थल पर कार्यरत मजदूरों एवं स्टॉफ के लिए रसोई गैस / कैंरोसिन तेल की आपूर्ति की जायेगी, जिससे निकटवर्ती वनों को क्षति न पहुँचे।
- 8 परियोजना निर्माण में उत्सर्जित मलवे का निस्तारण प्रयोक्ता अभिकरण द्वारा प्रस्तुत मलवा निस्तारण योजना के अनुसार प्रभागीय वनाधिकारी की देख-रेख में किया जाएगा एवं निर्दिष्ट स्थानों के अलावा अन्यत्र मलवा नहीं फेंका जाएगा।
- 9 परियोजना के निर्माण व रख-रखाव के दौरान आस-पास के क्षेत्र की वनस्पतियों एवं जीव-जन्तुओं को किसी प्रकार की क्षति नहीं पहुँचायी जायेगी।
- 10 वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा अन्य किसी उद्देश्य के लिए नहीं किया जायेगा।
- 11 प्रयोक्ता अभिकरण अपने व्यय पर आवश्यक मृदा संरक्षण कार्य सम्पादित करना सुनिश्चित करेगा।
- 12 कम से कम वृक्षों का कटान /पातन किया जाएगा, जिनकी संख्या प्रस्ताव के अनुसार 247 से अधिक न हो।

Contd./2

RK
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[Signature]

- 13 यदि कोई अन्य सम्बन्धित अधिनियम / अनुच्छेद / नियम / न्यायालय आदेश / अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी की जिम्मेवारी होगी।
- 14 ऐसी अन्य कोई भी शर्त जो भारत सरकार भविष्य में पर्यावरण, वन एवं वन्य जीवों के संरक्षण हेतु आवश्यक समझे।
- 15 उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं पाए जाने पर, मन्त्रालय इस स्वीकृति को स्थगित / रद्द कर सकता है। वन विभाग हि0 प्र0 के माध्यम से इन शर्तों की अनुपालना सुनिश्चित की जायेगी।

आदेश अनुसार
 प्रधान सचिव (वन)
 हिमाचल प्रदेश सरकार शिमला -2

Endst. No FFE-B-F(2)-2/2016 (FCA)

Dated, Shimla-171001 the, 4-5-2016

Copy is forwarded to :-

- 1. Additional Director General of Forests, MoEF, Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi - 110003.
- 2. Additional Principal Chief Conservator of Forests, Regional Office, Dehradun, Pearson Road, New Forest, Dehradun.
- 3. The Pr.CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
- 4. The Addl. PCCF(FCA)-cum-Nodal Officer O/o HPFHQ Shimla for information.
- 5. The Deputy Commissioner, Shimla, Distt., Shimla, Himachal Pradesh.
- 6. DFO, Shimla Forest Division, Distt., Shimla, H.P.
- 7. Executive Engineer/Asstt. Engineer, HPPWD Shimla, Distt. Shimla HP.
- 8. Guard File.

4-04/05/16

(E.C.Rana)
 Addl. Secretary (Forests) to the
 Government of Himachal Pradesh.